

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 4039 of 2021

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Mohammad Irshad Alam @ Md. Irshad @ Rinku @ Tinku

... .. Petitioner

Versus

The State of Jharkhand

... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Pratik Sen, Advocate

For the Opposite Party : Mr. Niki Sinha, A.P.P.

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2/17.04.2021 Heard the parties.

The petitioner is an accused in connection with Mandu (W.B.) P.S. Case No. 156 of 2020.

The petitioner and others were suspected to have enticed away the daughter of the informant.

In the statement under Section 164 Cr.P.C. of the victim, she has stated that she had eloped with the petitioner and had solemnized marriage with him. The petitioner is in custody since 06.01.2021.

Regard being had to the statement of the victim under Section 164 Cr.P.C., the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge I, Ramgarh in connection with Mandu (W.B.) P.S. Case No. 156 of 2020.

(Rongon Mukhopadhyay, J)